

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph:23753942 Fax- 23753923

Ref: Petition No.75/MP/2017

Date: 28.6.2017

To,

Shri Abhay Raj Verma, Advocate
Prima Carta Law Offices,
I-11(Second Floor), Jangpura Extension,
New Delhi-110014.

Subject: Application under Section 17(3) of the Electricity Act read with Regulation 7(t) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009 (Trading Licence Regulations) and other applicable regulations, seeking prior approval of the Commission to transfer the trading licence held by the applicant to JSW Green Energy Limited in terms of the approved scheme of arrangement.

With reference to your application on the subject mentioned above, you are directed to submit the following information/clarifications on an affidavit, on or before, 17.7.2017:

- a) As per first proviso of Regulation 7 (t) of the Trading Licence Regulations, the licensee is required to transfer or assign its licence only to such person who fulfills the conditions of Regulations 3 and 4 of the Trading Licence Regulations. Whether JSW Green Energy Limited has fulfilled all the requirements specified in Regulations 3 and 4 of the Trading Licence Regulations and submit all the relevant documents in this regard;
- b) Submit the copy of the newspapers regarding transfer or assignment of the petitioner's licence in terms of third proviso of Regulation 7(t) of the Trading Licence Regulations; and
- c) JSW Green Energy Limited should be made a party to the petition.

Sd/-
(T.D. Pant)
Deputy Chief (Law)

Copy to :

Shri Vijay Barthwal, Vice-President,
JSW Power Trading Company Limited, JSW Centre,
Bandra Kurla Complex, Bandra (East)
Mumbai-400051